

**SHRI NARAYAN DATT TIWARI :**  
Sir, full attention will be paid to the wishes expressed by the Hon. Member and all out efforts will be made as far as our schemes in Rajasthan are concerned. Rajasthan Government too will be requested to do their bit in this regard.

#### Delicensing of Chemical industry

**\*274. SHRI JAGANNATH PATTNAIK :** Will the Minister of INDUSTRY be pleased to state :

(a) the details regarding the norms and the policy on delicensing of Chemical industry and broad banding plan to be introduced alongwith the areas; and

(b) whether Government have also given special stress on maintenance of anti-pollution measures and clearance to be obtained from the State Pollution Control Boards ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :**  
(a) and (b). A Statement is given below.

#### Statement

Proposals for broad-banding and delicensing of a number of Chemical items have reached the stage of final consideration. These are being formulated on the background of Government's Press Note dated 16th March, 1985 which inter alia stipulates that delicensing is applicable only on the following conditions :

- (a) The industrial undertaking does not fall within the purview of the MRTP Act or the Foreign Exchange Regulation Act,
- (b) The article of manufacture is not reserved for the small scale sector, and
- (c) The undertaking is not located or proposed to be located within the standard Urban limits or within

the municipal limits of a city with a population of more than 5 lakhs.

While drawing up the list for delicensing, it has been kept in view that certain sectors of the chemical industry like power intensive ones, chemicals for which there is difficult availability of raw materials, extremely hazardous chemicals and highly polluting chemicals need not be considered for liberalisation for the time being. In the case of broad-banding, the general criteria such as (i) similarity of chemical composition or manufacturing process, (ii) potential for using either same plant and machinery with minor modifications or with additions of same balancing equipments, and (iii) potential to offer a wider product range to same consumers or industries, has been adopted.

The industries would continue to be subject to the existing orders relating to prevention and control of pollution including inter alia obtaining of clearances/certificates from State Pollution Boards and other similar authorities.

**SHRI JAGANNATH PATTNAIK :** I want to know from the Hon. Minister whether there is any specific law for the periodical health monitoring of the workers within the factory premises and the public in general within a reasonable distance of that industrial unit, if not, whether Government has any proposal to introduce such a specific Act.

**SHRI NARAYAN DATT TIWARI :** The Environment Protection Act is available, and I am sure all these factors will certainly be kept in mind by all industries including chemical industries.

**SHRI JAGANNATH PATTNAIK :** What positive steps the Government is thinking in order to encourage those units which are interested in investment for upgradation and modernisation of these units with regard to chemicals ?

**SHRI NARAYAN DATT TIWARI :** We will give them all possible help.